

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.28/(MAH)/2011  
CA No.

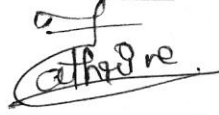
CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE PARTIES: Mr. Sakharam Krishna Lele  
V/s.  
M/s. Bombay Alums Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
17	Catherine Fernandez (i/b Deven Dwarkanadas & Partners)	Adv. for Respondent	 20/06/17

**ORDER**

**T.C.P. No. 28/111/CLB/MB/MAH/2011**

1. The Learned Representative of the Respondent is present.
2. Earlier it was directed to carry out the directions dated 21.03.2017. She stated that she has telephonically informed the Associate of the Advocate Mr. Sameer A. Vaidya. However, there is no intimation in writing on record to ascertain the proper service of notice for hearing.
3. The Respondent is therefore directed again to serve the Notice of Hearing in writing and also place on record the Affidavit of Service before the next date of hearing.
4. Side by side the Registry is directed to inform the next date of hearing with an intimation that in case of non-appearance the Petition shall be proceeded ex-parte. The Registry shall <sup>also</sup> issue a Notice at the Petitioner's address as well as <sup>may</sup> at the address of the Legal Representative whose authority is on record.
5. Now listed for hearing on **20<sup>th</sup> June, 2017.**

Dated: **26.04.2017**

sd/-  
**M.K. Shrawat**  
**Member (Judicial)**